

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.846/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, read with CERC (Indian Electricity Grid Code) Regulations, 2010 and CERC (Indian Electricity Grid Code) Regulations, 2023 seeking compensation (along with interest) for the generation loss suffered due to curtailment / backing down instruction issued by Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL) in capacity of STU and Rajasthan SLDC on account of its inadequate transmission system for evacuation of power.

Petitioner : Solaire Surya Urja Private Limited (SSUPL)

Respondent : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL) & Ors.

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Pratyush Singh, Advocate, SSUPL
Shri Deepak Thakur, Advocate, SSUPL
Ms. Anushree Bardhan, Advocate, RUVITL
Ms. Ritika Singh, Advocate, RUVITL
Ms. Rashmi Vaish, Advocate, RUVITL
Ms. Poorva SAigal, Advocate, RVPNL
Ms. Kaavya Madaan, Advocate, RVPNL
Shri Gajendra Sinh Vasava, NRLDC
Shri Alok Mishra, NRLDC
Shri Prashant Garg, NRLDC
Shri Ajit Yadav, NRLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought extension of two weeks to file rejoinders. Acceding to the request, the Commission granted the Petitioner two weeks' time to file rejoinders.

2. The Petition will be listed for hearing on **17.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

